

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

21. C.P. (IB)-929(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2024**

NAME OF THE PARTIES:- Bank Of Maharashtra
V/s
Mr. Bhagwat Shankar Holay

Section: U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB) -929(MB)2023: -

Present: - Someone appeared for the FC through VC but did not mark his appearance in the chat box. None appeared on behalf of the Resolution Professional.

Learned Counsel for the Financial Creditor reported that he has given up the Vakalatnama though the Financial Creditor is yet to appoint new counsel. Learned Counsel seeks one week time to appoint a new counsel for appearance in the Company Petition. Permission is granted. If no counsel is appointed before the next date of hearing the matter will be considered for dismissal on the ground of non-prosecution. List this matter on **19.09.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)
NAVNATH

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)